The Punjab Forest (Sale of Timber) Act, 1913

Act 3 of 1913

Keyword(s):
Timber, Sale of Timber, Indian Forest Act, 1878
THE PUNJAB FOREST (SALE OF TIMBER) ACT, 1913

PUNJAB ACT 3 OF 1913

[21st March, 1913.]

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<td>The Punjab Forest (Sale of Timber) Act, 1913</td>
<td>Amended, Government of India (Adaptation of Indian Laws) Order, 1937</td>
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An Act to provide for the control of the sale of Timber establishment of sale depots for such timber in \(^*\)Punjab.

WHEREAS it is expedient to provide for the control of the sale of timber and the establishment of sale depots for such timber in \(^*\)Punjab;

It is hereby enacted as follows:—

1. This Act may be called the Punjab Forest (Sale of Timber) Act, 1913.

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\(^2\)For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1958, Page 546 K.

\(^3\)Substituted for the words "East Punjab" (which had been inserted for the words "The Punjab" by the Indian Independence (Adaptation of Bengal and Punjab Acts) Order, 1948 by the Adaptation of laws (Third Amendment) Order, 1951.
It shall extend to such local area as the \[1\] State Government may by notification in the \[2\] Official Gazette direct; and it shall come into force in each of such areas on such day as the \[1\] State Government in like manner directs in this behalf.

2. In this Act all expressions shall have the meaning assigned to them in the \[3\] Indian Forest Act, 1878.

3. (1) The \[1\] State Government may, by notification in the \[2\] Official Gazette, make rules to regulate the sale of timber and the establishment of sale depots for such timber.

Such rules may among other matters—

(a) prescribe the classes of timber to which the rules shall apply;

(b) define what shall be deemed to be a sale depot;

(c) provide for the establishment, registration, regulation and inspection of sale depots, and the levy of fees for registration; prescribe the period for which registration shall hold good, and the conditions under which timber may be brought to, stored at, sold at, and removed from, sale depots; and prohibit the sale of timber at, or the establishment or maintenance of, unregistered sale depots;

(d) regulate the use of sale depot marks and the registration of such marks; prescribe the time for which registration shall hold good and provide for the levy of fees and registration;

(e) prescribe the registers to be maintained at sale depots, and provide for the production of such registers, before and for their examination by any forest or police officer authorized in this behalf by the Divisional Forest Officer or by the District Superintendent of Police respectively;

\[1\] Substituted for the word “Provincial” by the Adaptation of Laws Order, 1950.

\[2\] Substituted for the words “Local Official Gazette” by the Government of India (Adaptation of Indian Laws) Order, 1937.

\[3\] See now the Indian Forest Act, 1927 (16 of 1927).
(f) prescribe as penalties for the infringement of any rule made under this section, imprisonment which may extend to six months or fine which may extend to Rs. 500 or both. Double penalties may be inflicted where the offence is committed after sunset and before sunrise, or after preparation for resistance to lawful authority, or if the offender has been previously convicted of a like offence.

(2) All rules made under sub-section (1) shall be so made after previous publication in the [Official Gazette].

4. The provisions of Chapter X of the Indian Forest Act, 1878, with the exception of section 67, shall apply so far as may be to any infringement of the rules made under this Act as if such infringement were a forest offence under the Indian Forest Act.

5. No suit shall lie against any public servant for anything done by him in good faith under this Act.

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1Substituted for the word “Gazette” by the Government of India (Adaptation of Indian Laws) Order, 1937.

2See now the Indian Forest Act, 1927 (16 of 1927), Chapter IX, with the exception of Section 58.